

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Leaving Station without prior permission by the Judicial Officers.

ORDER

No: 1422 of 2024/RG

Dated: 13.09.2024

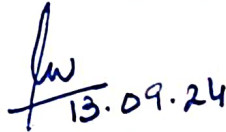
Despite repeated circulars issued from time to time carrying the directions that no Judicial Officer shall leave the station without seeking proper permission from the competent authority, it is being observed that some of the Judicial Officers leave the station without proper permission and some have even managed the government accommodation at Srinagar / Jammu despite being posted in other districts, in violation of the circulars issued by the High Court.

In this regard, Hon'ble the Chief Justice (A) has been pleased to render the following directions for strict compliance by the Judicial Officers of all ranks:-

- 1) All the Judicial Officers shall strictly adhere to the circulars issued on the subject by the High Court from time to time and no judicial officer shall leave the station without obtaining prior permission of the competent authority, in terms of the Circular No. 04 of 2022/RG dated 24.03.2022.
- 2) All the Principal District and Sessions Judges of the UTs of J&K and Ladakh shall ensure that all the Judicial Officers posted in their respective jurisdiction get the accommodation within their respective Districts commensurate to their status and for this purpose, they are permitted to take up the matter with the District Administration.
- 3) All the Principal District and Sessions Judges of the UTs of J&K and Ladakh shall submit a report regarding existing accommodation of the Judicial Officers in their respective Districts.

Note:- All the Principal District and Sessions Judges of the UTs of J&K and Ladakh shall ensure that the information with respect to point No. 3 reaches this office within two working days.

By Order.


(Shahzad Azeem)
Registrar General
Dated:- 13.09.2024

No:- 42045-90 /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh;
4. Director, J&K Judicial Academy;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
6. Joint Registrar Judicial/Protocol, High Court of J&K and Ladakh, Jammu/Srinagar;
.... for information
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information, further necessary action and with the request to circulate the same to all the judicial officers working under their respective jurisdiction.
.....for information and necessary action.
8. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the High Court website.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and for keeping the record of the same.
10. Order file.


Registrar General